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C.A.No. 368-371 OF 1999
ITEM No.26

Court No. 9

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.368-371/1999 ((for prel. hearing)

A.P.POLLUTION CONTROL BOARD

Appellant (s)

VERSUS

PROF.M.V.NAYUDU(RETD.) & ORS.
WITH

Respondent (s)

C.A.No.372/1999 & C.A.No.373/1999
(with office report)

Date : 29/10/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Appellant (s) Mrs Urmila Sirur,Adv.

For Respondent (s)
State of AP

Mr. TV Ratnam, Adv.

Mr. P Sridhar, Adv. for
Mr. K. Ram Kumar,Adv.

Ms. Sandhya Goswami,Adv.
Mr. N. Ganpathy,Adv.
Mr. H.K. Puri,Adv.

UPON hearing counsel the Court made the following
O R D E R

...L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Learned counsel for the State of Andhar Pradesh submits that appropriate action is taken against the polluting industries and he seeks one week's time for filing necessary affidavit in this regard on the basis of the order passed by this Court on 6-8-2001. Stand over for one week.

.SP1

(D.L. Chugh)
Court Master

(K.K. Chadha)
Court Master